<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 413 OF 2017 IN DFR NO. 1697 OF 2017

Vs.

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Bihar Industries Association

...Appellant(s)

Bihar Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)	:	Mr. Suraj Samadarshi
Counsel for the Respondent (s)	:	Mr. C.K. Rai Mr. Umesh Prasad for R.1
		Mr. M.G. Ramachandran

<u>ORDER</u>

Ms. Anushree Bardhan for R.2

IA NO. 413 OF 2017

(AppIn. For condonation of delay)

There is 14 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. C.K. Rai appears on behalf of Respondent No.1 and Mr. M.G. Ramachandran appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>10.08.2017.</u>